

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.6313
ANSWERED ON 02.04.2026**

INSTALLATION OF POLLUTION CONTROL SYSTEM IN TPPS

6313. SHRI ANTO ANTONY:

**Will the Minister of POWER
be pleased to state:**

(a) the number of Thermal Power Plants (TPPs) in the country having adequate infrastructure to control air pollution, State-wise;

(b) the number of TPPs in which installation of pollution-control systems are yet to be done such as emission-control equipment;

(c) the total amount of funds allocated by the Government for installation of pollution-control infrastructure in TPPs during the said period, year-wise;

(d) the amount of funds released and utilised for this purpose during the said period, year wise; and

(e) the steps taken by the Government to reduce air pollution caused by TPPs in the country?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a), (b) & (e) : The Thermal Power Plants (TPPs) are mandated to obtain Environmental Clearance from Ministry of Environment, Forest and Climate Change (MoEF&CC).

Further, TPPs are regulated through grant of Consent to Establish and/or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by respective State Pollution Control Board (SPCB).

Furthermore, emissions are monitored in real time through Online Continuous Emission and Effluent Monitoring Systems (OCEMS) by the Central Pollution Control Board (CPCB) / respective State Pollution Control Board (SPCB).

(c) & (d) : No funds are provided by Ministry of Power for installation of pollution-control infrastructure in TPPs. Such installations are financed by the respective generating companies.
